

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA
UNSTARRED QUESTION NO. 3157
ANSWERED ON – 19/03/2026

ESTABLISHING BENCHES OF ODISHA HIGH COURT

3157 SMT. SULATA DEO:

Will the Minister of *Law and Justice* be pleased to state:

- (a) whether Government proposes to establish additional benches of Odisha High Court in Western or Southern regions of the State; and
- (b) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): The High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000 and after due consideration of a complete proposal from the State Government, consenting to meet necessary expenditure and provide infrastructural facilities, along with the consent of the Chief Justice of the concerned High Court who is required to look after the day-to-day administration of the High Court. The proposal should also have the consent of the Governor of the concerned State.

At present, there is no complete proposal pending with the Government of India to establish additional benches of the Orissa High Court in Western or Southern regions of Odisha.
